

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 2116
ANSWERED ON TUESDAY THE 22ND MARCH, 2022
CASES REGISTERED UNDER IBC

QUESTION

2116. SHRI NARESH BANSAL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the number of cases registered in years 2020-21 and 2021-22 under the Insolvency and Bankruptcy Code (IBC);
- (b) the details of the action taken in the said cases, so far; and
- (c) the details of the companies against which action has been taken under IBC?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS

[RAO INDERJIT SINGH]

(a): As per the information provided by Insolvency and Bankruptcy Board of India, in the years 2020-21 and 2021-22 (upto 31st December, 2021), 538 and 522 cases, respectively, have been admitted into the corporate insolvency resolution process (CIRP) under the Insolvency and Bankruptcy Code, 2016.

(b) and (c): The details of action taken in the said cases is as follows:-

Year	Cases Admitted	Outcome of cases as on 31 st December 2021				
		Appeal/Review /Settled	Withdrawn u/s 12A	Resolution	Liquidation	Ongoing
2020-21	538	49	93	9	63	324
2021-22	522	13	47	0	4	458

Further details are available in public domain on www.ibbi.gov.in, which are periodically updated.
